

Report and Accounts (2015-16) of LGBRIMH, Tezpur and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health (LGBRIMH), Tezpur, Assam, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 6716/16/17]

Notifications of the Ministry of Defence

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): Sir, I lay on the Table, under sub-section (4) of Section 347 of the Cantonments Act, 2006, a copy each (in English and Hindi) of the following Notifications of the Ministry of Defence:—

- (1) S.R.O. 14 (E), dated the 30th December, 2016, publishing the/Cantonments (Execution of Warrants for the Attachment and Sale of Immovable Property) Rules, 2016.
- (2) S.R.O. 15 (E), dated the 30th December, 2016, publishing the Transfer of Property in Cantonments (Form of notice and manner of giving such notice) Rules, 2016.
- (3) S.R.O. 2 (E), dated the 24th January, 2017, publishing the Cantonments (Forms and Manner of Service of Notices) Rules, 2017.

[Placed in Library. For (1) to (3) See No. L.T. 6551/16/17]

MESSAGES FROM LOK SABHA

- (I) **The Appropriation (Railways) Bill, 2017.**
- (II) **The Appropriation (Railways) No. 2 Bill, 2017.**
- (III) **The Appropriation Bill, 2017.**
- (IV) **The Appropriation (No. 2) Bill, 2017.**

ADDITIONAL-SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) Bill, 2017, as passed by Lok Sabha at its sitting held on the 20th March, 2017.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No.2 Bill, 2017, as passed by Lok Sabha at its sitting held on the 20th March, 2017.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(III)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation Bill, 2017, as passed by Lok Sabha at its sitting held on the 20th March, 2017.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(IV)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No.2) Bill, 2017, as passed by Lok Sabha at its sitting held on the 20th March, 2017.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy each of the Bills on the Table.
